

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 326
IA-1100/2023
In
IB-485(ND)/2022

IN THE MATTER OF:

State Bank of India

Vs

Anil Mohan Wig

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1)

Order delivered on 30.01.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Amrendra Kumar Singh, Advocate.

For the RP : Mr. Naveen Kumar Jain RP in person

ORDER

IA-1100/2023:-

Heard the submissions made by the Learned Counsel appearing for the Resolution Professional. The Resolution Professional has submitted a report under Section 99 of the Code.

Issue notice to the Respondent/Personal Guarantor.

Learned Counsel appearing for the Respondent/Personal Guarantor accepts notices and seeks time to file objections. One week time granted. The Resolution Professional shall serve a copy of this report to the Respondent/Personal Guarantor and file proof and affidavit of service within one week.

List this application on **14.02.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**